

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3588  
TO BE ANSWERED ON 21.12.2015**

**INDUSTRIAL DISPUTE ACT**

**3588. SHRI P.C. MOHAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has any proposal to bring labour reforms particularly with regard to some provisions of Industrial Dispute Act, 1947 which stipulates an establishment to take permission from the Government for closure or retrenchment of workers;**
- (b) if so, the details thereof;**
- (c) whether the Government has received any representations from various stakeholders in this regard; and**
- (d) if so, the details thereof and the reaction of the Government thereto?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b):** Ministry has taken steps for drafting the Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:

- (i) The Industrial Disputes Act, 1947,**
- (ii) The Trade Unions Act, 1926,**
- (iii) The Industrial Employment (Standing Orders) Act, 1946.**

**(c) & (d):** The Government carried out the process of Tripartite Consultation for drafting the Labour Code on Industrial Relations, where the representatives from Central Trade Unions, Employers' Association and Central Ministries/State Governments participated and gave their suggestions. Two such meetings for the tripartite consultation on this Labour Code were held on 06.05.2015 and 06.10.2015. Apart from this, the draft Labour Code on Industrial Relations was also put on Website of the Ministry on 26.04.2015 for one month time inviting comments/suggestions from public and stakeholders. Suggestions have been received from the stakeholders in these consultations. The provisions of the draft Labour Code on Industrial Relations are still under consideration.

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